

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 676/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for eight assets under “Augmentation of Transformers in Northern Region Part-A” in Northern Region.
- Date of Hearing** : 9.7.2021
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 16 Others
- Parties present** : Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets under “Augmentation of Transformers in Northern Region Part-A” in the Northern Region:

Asset-1: (i) 500 MVA, 400/220/33 kV ICT-I along with associated bays at Moga Sub-station, (ii) 500 MVA, 400/220/33 kV ICT-II along with associated bays at Moga Sub-station and (iii) 500 MVA 400/220 kV Spare Transformer for Northern Region at Neemrana;

Asset-2: ICT 500 MVA 400/220 kV Bassi Extension Sub-station;

Asset-3: ICT 315 MVA 400/220 kV Allahabad Extension Sub-station;



Asset-4: ICT 500 MVA 400/220 kV Meerut Extension Sub-station;

Asset-5: 400/220 kV, 105 MVA ICT along with associated bays at Wagoora Sub-station;

Asset-6: 500 MVA ICT along with associated bays at Ludhiana Sub-station;

Asset-7: 2 no. of 220 kV bays at Ludhiana Sub-station; and

Asset-8: 02 No. 220 kV Line Bays at Moga.

b. Asset-1 was declared under commercial operation during 2009-14 period. Assets-2, 3, 4, 5, 6, 7, and 8 were put under commercial operation during 2014-19 period.

c. Transmission tariff of 2014-19 period in respect of Asset-1 was determined vide order dated 29.3.2020 in Petition No. 147/TT/2019, while for Assets-2, 3, 4, 5, 6 and 7, it was determined vide order dated 2.6.2016 in Petition No. 410/TT/2014 and for Asset-8, it was determined vide order dated 29.4.2016 in Petition No. 247/TT/2015.

d. The Commission vide order dated 29.4.2016 in Petition No. 247/TT/2015 directed that transmission charges of Asset-8 would be borne by the beneficiary Discoms till the commercial operation of the downstream system. The Petitioner preferred Review Petition No. 31/RP/2016 against the Commission's order dated 29.4.2016 in Petition No. 247/TT/2015 on the issue of sharing of the transmission charges. The Commission vide its order dated 26.8.2016 dismissed the said Review Petition.

e. Further, Asset-6 was executed on 28.6.2015 and the Petitioner started billing for this asset on the concerned Discom till 27.3.2019 and thereafter transmission tariff of this asset has been billed through POC mechanism and there is no bilateral billing to the concerned Discom in the 2019-24 period.

f. Cost details admitted in the previous orders and claimed in the instant petition have been mentioned in the petition. There is marginal variation in the cost of Asset-1. The Commission vide order dated 29.3.2020 in Petition No. 147/TT/2019, disallowed IDC and undischarged Initial Spares as on COD which have been added back to the calculation in the present petition. The Initial Spares are claimed on project basis and no excess Initial Spares have been claimed in the instant petition.

g. Reply to the technical validation letter has been filed vide affidavit dated 12.2.2021 wherein the details of Additional Capital Expenditure (ACE) claimed in the instant petition have been furnished along with the liability flow statement, Form-5, Form-12A and Form-13.

h. No reply has been received from any of the Respondents.



3. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

